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NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 1316/(MAH)/2017
Ivn.P. No.18,19,20/2017

CORAM:

Present: SHRI M.K. SHRAWAT
MEMBER (J)


SHRI BHASKARA PANTULA MOHAN
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 12.09.2017

NAME OF THE PARTIES: State Bank Of India
V/s.
Orbit Corporation Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

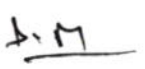
S. No.	NAME	DESIGNATION	SIGNATURE
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5	Adv. Rohit Gupta a/w Adv. Sonam More	Counsel.	
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	P/b. Adv. Girin N. Paudyal for the Financial Creditors (SBI)	Advocate.	
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5) Adv. Navpreet Ahluwalia
i/bv Khairan and Khairan
for Intervener / Applicant
Appin No. 18, 19 and 20/2017
Advocate



5	Ankur Lohia i/bv Rajani Associates Dikshak Menra	Counsel Advocate	
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5)	Rukhsar Shahbarkar. Kamal Shah & Co. Intervener.	Advocate	
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5) Rabin Singh also Nupur Mukherjee and Armaan
Grewal
i/b M/s N.N.
Vaishnava & Co.
for Intervenor
Mrs. Padma
Bhatt
Armaan Grewal

ORDER

C.P. No. 1316/I&BC/NCLT/MB/MAH/2017

1. The Learned Representatives of both the sides are present.
2. Intervention Applications are to be heard.
3. The Learned Counsel from the side of the Official Creditor State Bank of India present.
4. The Learned Representatives from the side of the Intervention Petitioners are also present.
5. The Learned Counsel from the side of the Corporate Debtor is also present.
6. It is informed that the matter is subjudice before the Hon'ble High Court,
7. However by consent seeking adjournment on the ground that because in the Hon'ble High Court the date fixed for hearing is **18.09.2017**.
8. Some more applicants want to be interveners, liberty is granted to file respectively their Applications before the NCLT.
9. The admissibility of the Applications of Interveners is also to be taken up on the next date of hearing.
10. Now listed for hearing on **21.09.2017** as consented by both the sides.

Sd/-

Bhaskara Pantula Mohan
Member (Judicial)
12.09.2017.

Sd/-

M.K. Shrawat
Member (Judicial)